

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:2243

ANSWERED ON:09.03.2011

TRIBAL LAND FOR COAL EXCAVATION

Majumdar Shri Prasanta Kumar;McLeod Smt. Ingrid;Rathwa Shri Ramsinhbhai Patalbhai;Tirkey Shri Manohar

**Will the Minister of COAL be pleased to state:**

- (a) the details of tribal land in acres acquired by Coal India Limited and its subsidiaries during the last three years, company-wise and State-wise;
- (b) whether these companies have formulated any rehabilitation package for the displaced tribal families;
- (c) if so, the details thereof;
- (d) the details of actual rehabilitation package given to tribals including provision of providing jobs to displaced families during each of the last three years, company-wise and state-wise;
- (e) whether there is any provision of giving share or quota to the tribal people in the coal mine blocks particularly in scheduled areas of the country;
- (f) if so, the details of quota in the coal mine blocks given to tribal people during the last three years, company-wise and State-wise;
- (g) whether some of the coal blocks have been allotted to the private sector in the country including in tribal and forest areas of Chhattisgarh in violation of rules framed by the Union and State Government;and
- (h) if so, the details thereof, coal block-wise and State-wise and action taken in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a): the details of tribal land acquired by Coal India Limited and its subsidiaries during the last three years, company-wise and State-wise are as follows:-

Tribal land acquired (in acres)

	ECL	WCL	SECL						
Year	West Bengal	Jhar-khand	Total rastra	Maha- Pradesh	Madhya Pradesh	Total Madhya garh	Chhatis	Total	
2007-08	16.32	30.49	46.81	116.03	11.31	127.34	0.00	219.72	219.72
2008-09	0.00	16.06	16.06	0.00	13.09	13.09	0.00	210.78	210.78
2009-10	6.56	10.17	16.73	13.02	6.22	19.24	22.72	803.79	826.51

(b): Modified Resettlement & Rehabilitation Policy of CIL is being followed in the all subsidiaries of CIL for all Project Affected People/Families including tribal families with special provision for taking care of their cultivating land under traditional rights.

(c): Benefits provided under the R&R Policy of CIL to the displaced families including the tribal are as under:

(a) Alternative house site measuring 100 Sq. meter per family with all necessary infrastructure.

(b) Each affected family that is displaced shall get a one- time financial assistance of Rs 10,000/- or shifting of the family, building materials, belongings and cattle.

(c) Each affected family that is displaced and has cattle, shall get financial assistance of Rs. 15,000/- for construction of cattle shed etc.

(d) Each affected person, who is a rural artisan , small trader or self employed person and who has been displaced shall get a one time financial assistance of Rs. 25,000/- for construction of working shed or shop .

(e) Each affected family will get subsistence allowance of 25 days of Minimum Agriculture Wages (MAW) per month for one year  
OR

(f) Each affected family will be offered one time lump sum payment of Rs. 1,00,000/-(One lakh) in lieu of all benefits given in (a) to (e) above.

(g) Tribal affected family will be given one time financial assistance of 500 days MAW for loss of customary right or usages of forest produce.

(h) Tribal affected families resettled out of the district shall be given 25% higher rehabilitation and resettlement (R&R) benefits

(i) The subsidiary will shift the tribal community as a unit and provide facilities to meet the specific needs of tribal community that will allow them to maintain their unique cultural identity.

(d): Subject to suitability and availability of vacancies, the coal companies offer one employment for every two acres of land acquired. A person who has been offered employment can forego employment and receive cash compensation as announced by the concerned State Government. In case the State Government has no policy in this regard, the monetary compensation being offered by CIL R&R Policy is as under :-

(i) Rs. 2,00,000/- (Rs. two lakhs) for first acre of land on pro-rata basis subject to a minimum Rs. 50,000/- only.

(ii) Rs. 1,50,000/- (Rs. One and half lakhs) on pro-rata basis for second and third acre of land.

(iii) 1,00,000/- (Rs. One lakh) on pro-rata basis for land beyond three acre.

However, CIL Board in its meeting held on 1.2.2011 has decided to enhance compensation in lieu of employment to the extent of Rs. 5 lakh for each acre of land on pro-rata basis subject to a minimum of Rs. 2 lakh.

Employment offered to Tribal family during last 3 years:-

Company	2007-08	2008-09	2009-10
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BCCL Jharkhand	37	00	00
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ECL West Bengal	01	00	00
Jharkhand	16	10	06

CCL Jharkhand	26	115	82
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WCL Maharastra	13	00	02
Madhya Pradesh	00	00	00

SECL Madhya Pradesh 00 01 00  
Chhatisgarh 29 08 136

MCL Orissa 80 19 19

NCL Madhya Pradesh nil nil nil

NEC Assam nil nil nil

(e) to (g): No instance has come to notice that the coal blocks have been allotted to the private sector in the country including in tribal and forest areas of Chattisgarh in violation of rules framed by the Union and State Government.

(h): Does not arise in view of the reply given at (e) to (g) above.